

Traffic Regulations in Delhi

*535. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 750 on the 4th December, 1956 and state whether Government have since taken any decision regarding the introduction of some of the provisions of the Bombay Police Act in Delhi?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Yes. Sections 1, 2, 33 and 133 of the Bombay Police Act 1951, with suitable modifications, have been extended to Delhi *vide* gazette notification No. 57/165/56—Poll(I), dated the 12th April, 1957.

Foreign Insurance Companies

*547. **Shri Biren Roy:** Will the Minister of Finance be pleased to state:

(a) the reasons for maintaining the different and high rates of premia charged by foreign insurance companies even after nationalisation; and

(b) whether different and higher rate of bonus will be decided for such policies in respect of which higher premia are still being collected?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Under Section 9(1) of the Life Insurance Corporation Act, 1956, all policies of insurance continue to be subject to the same terms and conditions and also to the same rates of premium originally applicable to them.

(b) A higher rate of premium would not necessarily enable a higher rate of "bonus" to be declared. The "bonus" depends on various factors only one of which is the rate of premium charged. Investigations are now in progress about the bonus-earning capacity of various insurers and in the light of these investigations, the question of classification of policies under Section 49(2)(k) of

the Life Insurance Corporation Act for the purpose of declaring differential bonuses will be taken up.

Development of Cantonments

*554. **Shri S. V. Ramaswamy:** Will the Minister of Defence be pleased to lay a statement on the Table showing:

(a) the programme for the development of Cantonments under the Second Five Year Plan; and

(b) the details of the proposal regarding the implementation of the policy of Compulsory Primary Education in these areas?

The Deputy Minister of Defence (Sardar Majithia): (a) and (b). Two statements are laid on the Table of Lok Sabha [See Appendix III, annexure No. 54.]

Modernisation of Army

*555. **Shri A. S. Sarhadi:** Will the Minister of Defence be pleased to state whether the Government of India have recently considered the question of appointment of an Expert Committee to enquire into and decide the shape of future Indian Army in the context of development of nuclear weapons of war?

The Deputy Minister of Defence (Sardar Majithia): No, Sir. Government do not consider it necessary to appoint such a committee.

Oil Exploration in Jaisalmer

*556. **Shri M. D. Mathur:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) what are the results of the exploration of oil (petrol and petroleum) carried out by the Government of India in the district of Jaisalmer;

(b) whether a test drill for the purpose has been installed at Jaisalmer;

(c) if so, what is the progress made; and

(d) if not, by what time it is expected to be installed?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) The exploratory surveys in Jaisalmer are still in progress and it is too early to assess the results.

(b) No, Sir.

(c) Does not arise.

(d) The decision to install a test drill will be taken after the results of detailed geological and geophysical investigations become available.

Coal Supply to U.P.

***557. Shri Panna Lal:** Will the Minister of Steel, Mines and Fuel be pleased to lay a statement showing:

(a) the quantity of Coal supplied to Uttar Pradesh during the last three years;

(b) the quantity supplied to Uttar Pradesh during 1957 so far;

(c) the reasons for the present coal shortage in Uttar Pradesh; and

(d) when the situation is expected to improve?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). A statement is laid on the table of Lok Sabha. [See Appendix III, annexure No. 55.]

(c) There has been a progressive increase in coal supplies to Uttar Pradesh. The demand for coal, however, appears to have increased at a faster rate than the transport capacity for movement of coal.

(d) The position is expected to improve during the period July to October, 1957, when more transport is likely to be available for coal movement.

Konark Temple

***558. Shri Panigrahi:** Will the Minister of Education and Scientific Research be pleased to state:

(a) the expenditure incurred so far in the restoration work of the Konark Temple;

(b) whether chemical treatment has been given to the Konark Temple; and

(c) whether there is any proposal under the consideration of Government to return those images which were brought over from Konark Temple to the National Museum, Delhi?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): (a) Rs. 83,295/- during the last five years.

(b) Partly.

(c) No, Sir.

Government Officers

***559. Shri Sinhasan Singh:** Will the Minister of Home Affairs be pleased to state:

(a) the number of officers still in service of the Union or State Governments who are entitled to the protection of their salaries etc. as provided under Article 314 of the Constitution; and

(b) how many of these officers have been re-employed or given extension after their superannuation and whether they continue to enjoy the same privileges granted to them under the said article even after superannuation or their conditions of service have been changed?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of Lok Sabha.

Mines at Barsua

***560. Shri Sanganna:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether there is any scheme for the development of mines at Barsua which will supply iron ore to Rourkela Steel Project; and

(b) if so, with what results?